NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 162/2016 RT CP No.191/Chd/Hry/2017

In the matter of Sections 100 to 104 of the Companies Act, 1956 and Section 66 of the Companies Act, 2013

In the matter of:

The Doaba Industrial and Trading Co. Pvt. Ltd.. ...Petitioner-Company.

Present: Mr. Atul V. Sood, Advocate for the petitioner-company.

Dr. Raj Singh, Registrar of Companies, Punjab and U.T., Chandigarh

for the Regional Director and Official Liquidator.

Learned counsel for the petitioner seeks time to file response to the report of the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi. List the matter for arguments on 19.12.2017. Reply, if any, be filed at least three days before the date fixed with copy advance to the representative of the Regional Director, Northern Region.

Sd/-

(Justice R.P. Nagrath) Member(Judicial

November 16, 2017